

LAWLESSNESS IN TERAI AREAS OF NEPAL

*122. **Shri S. N. Das:** Will the Prime Minister be pleased to state:

(a) whether and if so, to what extent, lawlessness prevailing in the Terai areas of Nepal has been brought under control;

(b) whether persons who came over to the Indian territory due to the unsettled conditions there have returned to their places; and

(c) whether normalcy prevails on the border of Nepal with regard to trade and other normal activities?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). This information has been supplied in my reply to Question No. 27 given in the House on the 5th November. I have nothing further to add.

(c) Yes.

Shri S. N. Das: May I know, Sir, whether during the period some lawlessness prevailed there was any loss of life or property of Indians residing in that territory?

Shri Anil K. Chanda: No, Sir; not to our knowledge.

Shri S. N. Das: May I know, Sir, whether the lawlessness was due to the activities of some political groups or to lack of administrative control?

Mr. Speaker: Order, order; it relates to the internal affairs of another country.

Shri K. Subrahmanyam: May I know, Sir, whether the disturbances and the lawlessness are due to the anti-Indian feeling that is reported to be prevailing in Nepal?

Shri Anil K. Chanda: No, Sir.

CENTRAL PROGRAMME ADVISORY COMMITTEE FOR A. I. R.

*123. **Shri S. N. Das:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Central Programme Advisory Committee for the A.I.R. has begun to function;

(b) if so, the number of meetings held so far;

(c) the important recommendations made by the Committee; and

(d) which of them have been given effect to?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes.

(b) The first meeting was held on the 3rd & 4th November, 1952.

(c) and (d). The minutes of the meeting are being finalised and its recommendation in final form will be available after approval by the Committee.

Shri S. N. Das: May I know, Sir, whether recently there have been any changes with regard to the sharing of the different programmes among social entertainment, public information and government propaganda?

Dr. Keskar: The minutes of the meeting have been finalised and have been circulated to the members. Until we get the approval of all the members it will not be possible for me to put them on the Table of the House.

Shri S. N. Das: May I know, Sir, whether after the constitution of the Central Programme Advisory Board the local Advisory Committees have been reorganised or are likely to be re-organised with a view to getting the representatives of all sections of opinion?

Dr. Keskar: Yes. There is a proposal to re-organise the local Advisory Committees.

Shri B. S. Murthy: May I know, Sir, whether the question of broadcasting cinema songs was also one of the items discussed and, if so, what was the decision arrived at?

Dr. Keskar: Yes, Sir. It was one of the items before both the Committees and they have entirely approved the action that Government has taken in this matter.

Shri K. K. Basu: May I know whether this Committee has laid down any criteria for the selection of artistes in the different stations?

Dr. Keskar: No, Sir. In the rules framed for this Committee it is expressly laid down that the question of artistes or their quality will not be discussed in the Committee. In fact, that is a work which has been given to a special panel of music experts formed by the All India Radio.

Sardar Hukam Singh: May I know whether every station of the A.I.R. has a Programme Advisory Committee functioning at present?

Dr. Keskar: There is an Advisory Committee but it is not a Programme Advisory Committee. It is an Advisory Committee which discusses certain matters connected with the local stations.

सेठ बचल सिंह : क्या मंत्री महोदय बतलाने को कृपा करेंगे कि इस एडवाइजरी कमेटी के सदस्य कौन कौन हैं ?

Dr. Keskar: A communique was published long ago, and I think it was laid on the Table of the House also.

Mr. Speaker: We will go to the next question.

SALE OF PRODUCTS OF SINDRI FACTORY

*124. **Shri Bansal:** (a) Will the Minister of Production be pleased to state what arrangements have been made for the sale of the products of the Sindri Fertiliser Factory?

(b) Have any firm or firms been appointed as the selling agents of the products?

(c) If so, what are the names of such firms?

(d) What are the terms of the Agency Agreements?

The Minister of Production (Shri K. C. Reddy): (a) I would draw the attention of the hon. Member to the reply given on the floor of this House on the 4th June, 1952 to part (c) of Starred Question No. 444 by Dr. M. M. Das. That reply referred to the sale of both the Crystals and the Dust of Ammonium Sulphate.

M/S. Sindri Fertilizer and Chemicals Limited have recently begun selling Sulphate Dust directly in the open market independently of the Central Fertilizer Pool.

(b) to (d). Do not arise.

Shri Bansal: Did the I.C.I. at any stage approach the Government for the sale of these products through them?

Shri K. C. Reddy: I have no information.

Shri Bansal: Has the attention of the hon. Minister been drawn to an article in the *Economic Weekly*, dated the 20th of September saying that while Government are charging very high prices for their product, they are paying a comparatively low price to the commercial producers?

Shri K. C. Reddy: I have seen that article, but the inferences drawn by the writer of that article are not correct.

Shri Bansal: What is the price that the end-user has to pay for this ammonium sulphate?

Shri K. C. Reddy: The end-price depends upon the freight and other incidental charges.

Shri T. N. Singh: May I know the difference between the price of the fertilizer produced at Sindri and the price of the fertilizer landed at port towns from abroad?

Shri K. C. Reddy: The price of the imported article is higher than the one produced at Sindri.

Shri T. N. Singh: May I know the difference? I want the comparative price.

Shri K. C. Reddy: The price of the imported article is round about Rs. 400 per ton. The price of the local article is now Rs. 350 per ton.

Shri Meghnad Saha: Is it not a fact that the new Board of Advisers of the Sindri Factory are advising the Government that all subsidiary industries which can be established there should be consigned to private hands?

Shri K. C. Reddy: That is not the advice.

Shri Meghnad Saha: Is it a fact that calcium carbonate which is being produced as a bye-product was sent to some Danish experts for opinion and that they have said that it is useful for making cement, and in spite of this advice this calcium carbonate is being given at a nominal price to the Associated Cements on the advice of the Board of Advisers who are mostly industrialists?

Shri K. C. Reddy: That raises a different question altogether—I mean the utilisation of the calcium carbonate. But I may tell the hon. Member that the calcium carbonate sludge is to be sold to the Associated Cement Co., not at a nominal price but at an economic price.

Shri Sarangadhar Das: May I know how the ex-mill price of the sulphate of ammonia produced at the Sindri Factory compares with the ex-mill price of the same article in England or America?

Shri K. C. Reddy: I cannot answer the question straightaway. I would like to compare the figures and give an answer, if notice is given.

Mr. Speaker: Next question.

SULPHUR

*125. **Shri S. C. Samanta:** (a) Will the Minister of Commerce and Industry be pleased to state what arrangements have been made to try indigenous pyrites for use as alternative raw material to manufacture sulphur?